GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 344

TO BE ANSWERED ON FRIDAY, THE 3rd FEBRUARY, 2017

MAGHA 14, 1938 (SAKA)

Attachment of Property by Enforcement Directorate

344. SHRI PRATAPRAO JADHAV:

SHRI HARISHCHANDRA CHAVAN:

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Enforcement Directorate has attached the properties in a number of cases relating to economic offences;
- (b) if so, the details of property during the last three years, case-wise; and
- (c) the steps taken by the Government to strictly enforce the aforesaid mechanism for recovering the bank loans and pending taxes and curb public revenue loss?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c) Enforcement Directorate is mandated with the task of enforcing provisions of Prevention of Money Laundering Act, 2002 (PMLA). The role of Directorate comes into play as and when any occurrence of scheduled offence under PMLA comes to its notice. The Directorate has provisionally attached properties in a number of cases including the cases relating to bank frauds, public revenue loss, etc. under PMLA during the last three years as under:-

Items	2014	2015	2016	Total
No. of cases	127	106	104	337
Value of assets attached (Rs. in crore)	2797.83	3639.69	9298.02	15735.54

Money Laundering investigation cases also include cases relating to bank frauds, loss of public revenue etc. after cases are registered under the scheduled offences by the Law Enforcement Agency concerned.
